

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE  
SOUTH DISTRICT, SAKET COURT COMPLEX, NEW DELHI  
DUTY ROSTER FOR THE MONTH OF MAY – 2024**

The following Metropolitan Magistrates will work as Duty Magistrate in South District at Saket Court Complex, New Delhi on the dates noted against their names. It is enjoined upon the Duty Magistrate to hold the trial of accused persons involved in petty cases whenever necessary and to attend all the urgent matters, such as recording of dying declaration, at their residence, etc. whenever such matter placed before them. They shall also record statement U/s 164 CrPC or TIP of case property if they happened to be Duty MM on holiday. They should always be available in their houses on the day of duty. The Magistrate named stand deputed for the purposes of trial of demonstrators who may be arrested on the date on which they are performing their duties. If fresh Traffic/STA Challans are filed during holidays, the same shall also be disposed off by the Duty Magistrate

On Sundays, Second Saturday and other Holidays, they are required to reach court by 11:00 am. and shall not leave before 5:00 pm or till the disposal of the entire remand (including remand outside court premises i.e. Jail, hospital etc.) and other misc. work, whichever is later. Even on working days, Duty Magistrate is expected to remain in the court till 5:00 pm. The Duty Magistrate would be assisted by his/her own staff.

S. No.	Name of Metropolitan Magistrates	Working Day(s)	Holiday(s)	Room No.
1	Sh. Komal, MM – 08 NI Act (South) House No. J – 1 / 112, (3 <sup>rd</sup> Floor), DDA Flats, Kalkaji, New Delhi – 110019.	<u>01.05.2024</u>		37 3 <sup>rd</sup> Floor (Block – II)
2	Ms. Vijayshree Rathore, MM – 06 (South) Flat No. - 2062, Delhi Administration Flats, Gulabi Bagh, Delhi.	<u>02.05.2024</u>		08 (Ground Floor)
3	Sh. Varun Chandra, MM – 04 NI Act (South) House No. 5 D, DDA MIG Flats, Shivam Enclave, Jhilmil, Delhi – 110032.	<u>03.05.2024</u>	<u>23.05.2024</u>	202 (2 <sup>nd</sup> Floor)
4	Ms. Chakita Srivastava, MM – 04 (Mahila Court) (South) House No. A – 1, Friends Apartment, Patparganj, I. P. Extension, Delhi – 110092.	<u>04.05.2024</u>	<u>12.05.2024</u>	06 (Ground Floor)
5	Ms. Sana Khan, MM – 03 (Mahila Court) (South) Flat No. 111, Mount Kailash Apartment, Pocket – A, East of Kailash, New Delhi.	<u>22.05.2024</u>	<u>05.05.2024</u>	12 (Ground Floor)
6	Sh. Rishabh Tanwar, MM – 07 NI Act (South) House No. 55, G/F, Mahashay Ratiram House, Kahiya Mohalla, Fatehpur Beri, New Delhi – 110074.	<u>06.05.2024</u> <u>17.05.2024</u>		36 3 <sup>rd</sup> Floor (Block – II)
7	Sh. Siddhant Kumar, MM – 06 NI Act (South) House No. - 5, Block – E, Saket, New Delhi.	<u>07.05.2024</u>	<u>19.05.2024</u>	35 3 <sup>rd</sup> Floor (Block - II)
8	Ms. Shikha Chahal, MM-03 NI Act (Digital Court) (South) Villa No. 16, 2 <sup>nd</sup> Floor, Block – 1, Charmwood Village, Sector – 39, Faridabad, Haryana.	<u>08.05.2024</u>		26 1 <sup>st</sup> Floor (Block - II)
9	Ms. Deeksha Madaan, MM – 01 (Mahila Court) (South) House No. - 462, Second Floor, Sector – 31, Faridabad, Haryana.	<u>09.05.2024</u> <u>13.05.2024</u>		208 (2 <sup>nd</sup> Floor)
10	Ms. Pooja Kumari, MM – 02 NI Act (Digital Court), (South) House No. B – 36, Ground Floor, Gali No. 1, West Vinod Nagar, Delhi.	<u>10.05.2024</u>		25 1 <sup>st</sup> Floor (Block – II)
11	Sh. Sankalp Kapoor, MM – 04 (South) Villa No. 04, Spring Meadows, Plot No. GH07A, Greater Noida West, U. P. - 201306.	<u>14.05.2024</u>	<u>11.05.2024</u>	211 (2 <sup>nd</sup> Floor)
12	Sh. Aviral Shukla, MM – 05 (South) Flat No. 1 A, C – 1 / 51, Safdarjung Development Area, (on Hauz Khas Village Road), New Delhi.	<u>15.05.2024</u>		03 (Ground Floor)
13	Sh. Kawal Singh, MM – 03 NI Act (South) House No. - 528, DDA SFS Flats, Pocket – 2, Sector – 9, Dwarka, New Delhi.	<u>16.05.2024</u>	<u>26.05.2024</u>	207 (2 <sup>nd</sup> Floor)
14	Sh. Bharat Aggarwal, MM – 01 NI Act (South) House No. 20, Near Laxmi Narayan Mandir, Malka Ganj, Delhi – 110007.	<u>18.05.2024</u>		611 (6 <sup>th</sup> Floor)
15	Sh. Ashish Kumar Meena, MM – 01 (South) Flat No. 69, IES Apartment, Plot No. 9, Sector – 4, Dwarka, New Delhi - 110078	<u>20.05.2024</u> <u>21.05.2024</u>		214 (2 <sup>nd</sup> Floor)

*[Signature]*

16	Ms. Norma Jain, MM – 01 NI Act (Digital Court), (South) House No. D – 2042, Windsor Paradise – II, Raj Nagar Extension, Ghaziabad, U.P.	<u>24.05.2024</u>		24 1 <sup>st</sup> Floor (Block – II)
17	Ms. Nidhi Singh, MM – 03, (South) Flat No. - 201, Hermitage Co-operative Society, Sector – 28, Gurugram, Haryana.	<u>25.05.2024</u>		212 (2 <sup>nd</sup> Floor)
18	Ms. Marilyn Joanna Khakha, MM (Digital Traffic Court) (South) House No. 202 / C, First Floor, Arjun Nagar, Near Safdarjung Enclave, New Delhi – 110029.	<u>27.05.2024</u>		28 1 <sup>st</sup> Floor ( Block - II)
19	Ms. Shilpi Singh, MM – 02 (South) House No. 90 / 53 A, Second Floor, Malviya Nagar, New Delhi – 110017.	<u>28.05.2024</u>		213 (2 <sup>nd</sup> Floor)
20	Ms. Rashi Raheja, MM – 02 (Mahila Court) (South) Flat No. 2092, Gulabi Bagh, New Delhi – 110007.	<u>29.05.2024</u>		209 (2 <sup>nd</sup> Floor)
21	Ms. Shraddha Tripathi, MM – 02 NI Act, (South) House No. P – 67, Second Floor, Right Side, Pandav Nagar, Mayur Vihar – 1, East Delhi, Delhi – 110091.	<u>30.05.2024</u>		603 (6 <sup>th</sup> Floor)
22	Sh. Ravi, MM – 05 NI Act, (South) House No. - 129 – B, Rajinder Park Extension, Nangloi, Delhi	<u>31.05.2024</u>		13 (3 <sup>rd</sup> Floor) (Block – I)

**Amendment Notes:-**

1. That the Duty Magistrate (Traffic) of the day shall also deal with all the Challans, traffic/STA/Impounded Vehicle.  
(in addition to work of regular Magisterial Courts) will also be heard and disposed off by him/her on holidays.
2. When any working day is declared holiday the Duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further orders.
3. It is impressed upon all the MMs not to leave any pending work in their courts without signing viz. orders passed on the day, regular files, Misc. work, bail bond and release warrants etc. The MMs are further directed to take special care that in no case they should not leave the court without signing the release warrants, once the bail bond has been accepted by them, even while proceeding on half day leave, and not to leave such work for the duty M.M. of that day. In an exceptional case if an MM had left the court after accepting the bail bond and without signing release warrants, the release warrants may be signed by the concerned Duty Magistrate after taking report in writing from the Reader/Ahlmad of the concerned court.
4. The Duty MM deputed for holidays, Second Saturday and Sundays, etc. shall look after the cases of CBI, Warrant of Arrest issued by the authorities beyond Delhi. He shall also dispose off the matters presented by Railway Police and all other matters not specifically mentioned herein.
5. The Duty Magistrate is not supposed to deal with the regular files of any court.
6. The duty magistrate will not look after the court work of his/her link magistrate.
7. The Duty Magistrate is supposed to consider remand applications filed by the Investigation Officers after 4:00 pm besides considering the bail bond and surety bond in pursuance to bail orders passed by Hon'ble Supreme Court, Hon'ble High Court, and Ld. Sessions Court on the same day. It is further being specified that in case the bail orders passed by Hon'ble Supreme Court of India or Hon'ble High Court are received in any Magisterial court after 4:00 pm. even if the same has been passed on any previous date, the bail bond/surety bond with respect to such orders, if put up before the Duty Magistrate it is supposed to be considered by him. (This is with reference to letter no. 1542-1631/CIR/CMM/2005 Delhi, Dated 10-02-2006 of Ld. C.M.M. Delhi). Further on working day, Duty MM shall be responsible for all remand work at any hour of any person who is present outside the court premises (Jail, hospital etc).
8. The Duty MM of the day shall report at Video Conferencing Room latest by 11:30 AM and shall dispose off the work.

*[Handwritten Signature]*

9. The MMs deputed for duty on holidays, second Saturdays and Sundays who actually work on such day(s) will be entitled to avail of special casual leave (Compensatory Leave) in lieu of duty performed on such day(s) **within one year thereof**. (This is with reference to Notification No. 43/Rules/DHC dated 12.01.2012 conveyed through Endst. No. 6546-63/Rules/DHC dated: 06/03/2012) and the Members of the staff of their court who actually worked on such day(s) will be entitled to avail of Special Casual leave (Compensatory leave) in lieu of duty performed on such day(s) as per rules. The Special Casual Leave (Compensatory Leave) of MMs shall be routed through and after the verification of the undersigned. The MMs while forwarding the application of the staff for grant of such Spl. C.L.(Compensatory Leave) shall certify that the official concerned had actually worked on a particular day.
10. The Judicial Officers who are deputed as Duty Magistrate, if Summoned for the day of such duty to appear as witness in a court located in the court complex other than the place of posting will send a formal request in advance to the court where he/she is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his/her attendance for that date he/she may do so in the forenoon sessions under intimation to the undersigned (ref.S.O. Issued by the Ld. Distt. & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz. Dated 26-10-1999).
11. No Metropolitan Magistrate shall proceed on leave or remain absent on the day he / she is deputed as Duty Magistrate except under exceptional circumstances or emergency. In case of an emergency or inevitable circumstances, if a Duty MM must proceed on leave, he/she shall send a formal request in advance for change of duty with the officer agreeing to perform duty in his/her place in the office of the Undersigned.
12. In case if on a working day, Duty MM is on leave due to unforeseen circumstances, he/she shall immediately inform the office of undersigned as well as Link MM, who shall proceed to work as Duty MM on the said day, without any further orders in this regard.
13. If any Inquest information is received by the Duty M.M before 10.00 A.M and after 04.00 P.M. on a working day, then the same shall be deemed to be marked to the concerned Duty M.M of the day, who shall proceed to conduct the inquest proceedings and no formal marking of such Inquest by the undersigned shall be required.
- 13(a) In case if any Inquest information is received between 10.00 A.M to 04.00 P.M on a working day, then the application for the same shall be moved before the undersigned for marking it further.
- 13(b) If any Inquest information is received by the Duty Metropolitan Magistrate, South Delhi on holiday, then the same shall be deemed to be marked to the concerned duty M.M. of the day, who shall proceed to conduct the Inquest proceeding and no formal marking of such Inquest by the undersigned shall be required.
14. Before visiting the Duty MM after duty hours, it is expected that concerned police officials shall telephonically communicate with the Duty MM.
15. All the MMs are directed to strictly comply with the direction passed by the Hon'ble High Court of Delhi in W.P. (Crl.) 861/1997 titled U S. Pandey, President of W A S. Vs. U. O. I. & Ors while performing their duties as Duty M.M.
16. **Court Room No. 007 (Eastern Wing) is earmarked for Duty Magistrate(s) deputed for holidays or during vacations.** (This is with ref. no.24891-24991/General/RKG/DJ(S)/Saket/ND/dated: 25-07-2011).

  
( TANVI K. BANANA )  
Chief Metropolitan Magistrate,  
South District, Saket Court Complex,  
New Delhi/26.04.2024

603-648

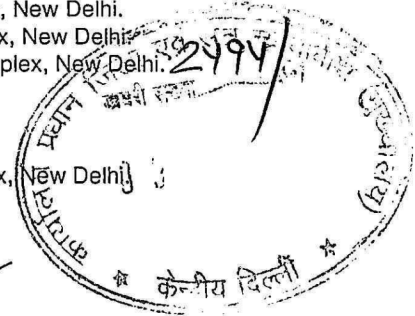
No.: /CMM/DR/SD/Saket/New Delhi/2024

Dated: 26/04/2024

Copy forwarded for information and necessary action :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.  
(Through : The District & Sessions Judge, South, Saket Courts Complex, New Delhi)
2. The District & Sessions Judge (Headquarters),/West, Tis Hazari Courts, Delhi.
3. The District & Sessions Judge, South District, Saket Court Complex, New Delhi.
4. The District & Sessions Judge of all other district in Delhi.
5. The Secretary, DLSA, South District, Saket Court Complex, New Delhi.
6. The C.M.Ms, of all other Districts of Delhi.
7. The Ld. ACMM & all M.M.s of South District, Saket Court Complex, New Delhi.
8. The Chief Prosecutor, South District, New Delhi.
9. The D.G. Prison, Tihar Jail, New Delhi.
10. The D.C.P., South District, New Delhi.
11. The In-charge, Website Committee, HQ, Delhi with request for updation of the same on the official website of Delhi District Courts and Saket Court Complex as well.
12. The In-charge, Video-Conference Room, Saket Court Complex, New Delhi.
13. The In-charge Judicial Branch-I & II, South District, Saket Court Complex.
14. The In-charge, Administration Branch-I, II & III , Saket Court Complex, New Delhi.
15. The Controlling Officer, Pool-Car, South District, Saket Court Complex, New Delhi.
16. The In-charge, Care Taking Branch, South District, Saket Court Complex, New Delhi.
17. The In-charge, Lock-up, Saket Court, Complex, New Delhi.
18. The Hony Secretary, S.D.B.A., Saket Courts, New Delhi.
19. The Cashier, Saket Court Complex, New Delhi.
20. The In-charge, Facilitation Centre/PRO/APRO, Saket Courts Complex, New Delhi.
21. Reader to CMM, South District, Saket Court, New Delhi.
22. Office file.
23. Notice Board.
24. For uploading on LAYERS.

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3/5/24



( TANVI KHURANA )

Chief Metropolitan Magistrate,  
South District, Saket Court Complex,  
New Delhi.

Dated : 26.04.2024